

sector banks under the Differential Rate of Interest (DRI) Scheme were Rs. 486 crores in 45.51 lakh borrowal accounts. The targets given to banks for lending to weaker sections and loans under DRI have not only been met but have been marginally exceeded. Thus cooperation of the Banking Sector is not lacking in regard to implementation of the anti-poverty programmes.

(b) Streamlining the working of the banks is a continuing process. In the recent past, banks have been advised to see that their rural branches fix two specific days for disbursement of loans to IRDP and other priority sector beneficiaries. This is intended not only to keep the beneficiaries informed in advance but also to facilitate proper supervision of disbursements by higher officials.

Import of Capital Goods by Non-Resident Indians to set up Industries in India

1182. SHRI H.B. PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government had allowed Non-residential Indians to import capital goods in India;

(b) if so, details of the scheme of Government in this regard;

(c) the progress regarding import of capital goods during the last three years to set up industries in India and the value thereof ?

(d) whether recently some changes have been made in the scheme; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Para-47 and 48 of the Import and Export Policy 1985-88 (as amended) contains the provision for import of capital goods by Non-resident persons of Indian Origin.

(c) During the period from 1st April, 1983 to 31st March, 1986 (last three years), a total number of 488 Non-Resident Indians have been granted import licence for capital goods for a total c.i.f. value of Rs. 68,58,93,598.

(d) and (e). Vide Public Notice No. 81 dated 1st April 1986, Non-Resident Indians/Persons of Indian Origin who undertake to return home for permanent settlement within a period of three months from the date of issue of import licence/CCP (which can be extended upto six months by CCI and E for any special reason) will be allowed to import capital goods subject to the conditions laid down in the policy. Value limit for import of capital goods by Non-resident Indians/persons of Indian Origin under OGL has also been increased from Rs. 20 lakhs to Rs. 35 lakhs, subject to the prescribed condition. Before 10th January, 1986 the Non-resident Indians, could import generating sets of above 500 KVA rating, purchased out of applicants' own foreign exchange earnings and resources abroad. With effect from 10th January, 1986 vide Public Notice No. 64, import of generating sets upto 500 KVA rating may also be allowed on merits provided the generating sets in question have been wholly owned and used abroad by the applicant for at least two years before returning to India.

Maintenance of Swimming Pools in Delhi's Hotels

1183. SHRI D.N. REDDY : Will the Minister of TOURISM be pleased to state :

(a) whether Government have made any investigations into the recent incidents in two swimming pools in Delhi's posh hotels which claimed the lives of two persons;

(b) if so, the outcome of the enquiry and the causes of the accidents; and

(c) the guidelines for the maintenance of swimming pools to prevent drowning incidents and also fire accidents ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b). An